

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13426/2006

(From the judgement and order dated 28/02/2006 in CO No. 1456/2005 and order dated 5.5.2006 in R.w.

No.1130 of 2006 of The HIGH COURT OF CALCUTTA)

SHYAMAL KUMAR ROY

Petitioner(s)

VERSUS

SUSHIL KUMAR AGARWAL

Respondent(s)

(With prayer for interim relief )

Date: 25/08/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Petitioner(s)

Mr. Ranjan Mukherjee,Adv.

For Respondent(s)

Mr. Rana Mukherjee, Adv.

Mr. Siddharth Gautam, Adv.for

Mr. Goodwill Indeevar,Adv.

UPON hearing counsel the Court made the following

O R D E R

Issue notice.

the respondent accepts notice. Mr. Rana Mukherjee, learned counsel appearing for

In view of the fact that a pure question of law arises for consideration in this matter, no counter affidavit is required to be filed.

Put up on 22.9.2006 for final disposal.

(Meenu Sethi)  
Lata Bhardwaj)  
aster  
Court Master

(Pushap  
Court M